

DIVISION BENCH  
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/208(KB)2021  
IA(I.B.C)/696(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SAV STEELS PVT.LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Meenakshi Manot, Adv. ] For the liquidator/Applicant  
Mr. Sunil Choradia, Liq. ]

**ORDER**

1. Ld. Counsel/Authorised Representative appearing on behalf of the liquidator/applicant present.
2. Registry is directed to issue notice to the respondents to obtain instruction in regard to the prayer(s) made by the liquidator by way of speed post and by e-mail and place the tracking information on record.
3. Let an appropriate submission be made on the next date of hearing.
4. Reply affidavit be filed within a period of two weeks.
5. List the matter for further consideration on **19.04.2024** has already posted.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

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